

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)**

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 1965 OF 2021**

**Between:**

Akshaya Bahadur, S/o Srinivas Bahadur, Aged 20 years, Occ: Student, R/o H.No.1-9-252/9/96, Parsigutta, Back Side Temple, Ramnagar, Musheerabad, Hyderabad.

**...PETITIONER**

**AND**

1. The State Of Telangana, Rep. by its Principal Secretary, Health, Medical and Family Welfare Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Represented by its Registrar, Warangal.
3. Convener, MBBS/BDS 2020, C/o Kaloji Narayana Rao University of Health Sciences, Nizampura, Warangal, Telangana 506 007.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of Mandamus declaring the action of the Respondent No.2 in not allowing the Petitioner to upload application for counseling for admission into BDS course for the Academic Year 2020-21 under Management Quota, as being arbitrary, illegal, violative of Article 14, 21 and 300A of the Constitution of India and consequently direct the Respondent No.2 to allow the Petitioner to upload the application for counseling for admission into BDS course under Management Quota for the Academic Year 2020-21.

**IA NO: 1 OF 2021**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to consider the Petitioner application along with others for admission into E3DS course under Stray Vacancy Seat for the Academic Year 2020-21, during pendency of writ petition. Otherwise the Petitioner will be put to irreparable loss and injury.

**Counsel for the Petitioner: SRI G. MADHUSUDHAN REDDY**

**Counsel for the Respondent No.1: SRI P. SHRAVAN KUMAR GOUD,  
GP FOR MEDICAL HEALTH AND FAMILY WELFARE**

**Counsel for the Respondents No.2 & 3: SRI A. PRABHAKAR RAO,  
S.C. FOR KNRUHS**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No.1965 of 2021**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. G. Madhusudhan Reddy, learned counsel for the petitioner.

Mr. P. Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent Nos.2 and 3.

2. Learned counsel for the petitioner submits that on account of efflux of time, the issue involved in the Writ Petition has been rendered academic.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/- N. SRIHARI**  
**ASSISTANT REGISTRAR**

//TRUE COPY//

**SECTION OFFICER**

To,

1. One CC to SRI G. MADHUSUDHAN REDDY, Advocate [OPUC]
2. Two CCs to SRI P. SHRAVAN KUMAR GOUD, GP for Medical Health and Family Welfare, High Court for the State of Telangana at Hyderabad. [OUT]
3. One CC to SRI A. PRABHAKAR RAO, S.C. for KNRUHS [OPUC]
4. Two CD Copies

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LS



**HIGH COURT**

**DATED:18/10/2024**



**ORDER**

**WP.No.1965 of 2021**

**DISMISSING THE WRIT PETITION  
AS INFRACTUOUS  
WITHOUT COSTS**

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